Bench No. I

Name of the Company

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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.157/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Sushil Kumar Ganeriwala & Anr.

-Versus-

Ur	nder Section	Bengal Brahmaputra Realt 397/398	ty Ltd. & Ors.	
SI. No.	Represer	signation of Authorized stative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	US SAN]	Practising 6. Sec	retory Petitionard	13/0H201
	1. Adr Rato 2. Swaps	a Chousey, Adr	r) Respondent	o an

ORDER

- Ld. Pr. CS for the petitioner and the Ld. Counsels for the respondents are present.
- Ld. Pr. CS informed that these cases are interconnected and in 5 cases respondents have filed their reply, wherein he has to submit rejoinder, and in 6th case he has received reply only yesterday. In the circumstances he needs 2 weeks' time to file rejoinder. Prayer is

allowed. Petitioner is allowed to file the rejoinder in all the 6 cases within 2 weeks.

List the matter on 28/08/2017 for arguments from petitioner's side, on 29/08/2017 for arguments from respondents' side and on 30/08/2017 for reply arguments.

(Vijai Pratap Singh) Member (J)